

Central Administrative Tribunal, Principal Bench

R.A. No. 436/2000 In  
O.A. No. 2778/99

New Delhi this the 10<sup>th</sup> day of May, 2001

(91)

Hon'ble Mr. S.R. Adige, Vice Chairman(A)  
Hon'ble Mr. Kuldip Singh, Member (J)

D.D. Khurana  
S/o Shri Khushi Ram  
C/o DSDE, West Block-IV,  
R.K. Puram, New Delhi-110 066. ....Petitioner

Versus

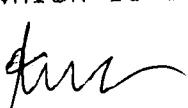
1. Union of India through  
Secretary,  
Min. of Defence, South Block,  
New Delhi-110 011.
2. The Director General,  
Defence Estates, Ministry of Defence,  
West Block-IV, R.K. Puram,  
New Delhi. ....Respondents

Order By Circulation

Hon'ble Mr. Kuldip Singh, Member (J)

RA No. 436/2000 has been filed by the petitioner for review of the order passed in OA 2778/99 on 29.8.2000.

2. In the RA, the petitioner submits that he is entitled to the revised pay scale, which we had already discussed in our judgment in detail in paras 9 to 13. Accordingly, petitioner has been unable to point out any error apparent on the face of record which may call for review of the order and moreso he has tried to re-argue the whole case again by filing the present RA which does not fall within the ambit of Order 47 Rule 1 CPC read with Rule 22(3)(f)(i) of the Administrative Tribunal's Act.
3. In view of the above, nothing survives in the RA, which is accordingly dismissed.

  
(Kuldip Singh)  
Member (J)

/Rakesh

  
(S.R. Adige)  
Vice Chairman(A)